of 200 MW each at an estimated cost of Rs. 61.84 crores. The project report is under scrutiny.

Increase in Strength of Travelling Inspectors and Commercial Clerks (Western Railway)

974. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to State :

(a) the sanctioned strength of Travelling Inspectors of Account and Commercial Clerks on the rolls of Western Railway as on the 1st December, 1969 and on the 1st December, 1971 separately ; and

(b) the percentage of increase in the strength and the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHIYA) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

रेलवे के तृतीय तथा चतुर्थ श्रेणी के कर्मचारियों के स्थानान्तरण के बारे में प्रक्रिया

975. **श्री ओंकार लाल बेरवा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे विभाग में तृतीय तथा चतुर्थ श्रेणी के कर्मचारियों के स्थानान्तरण के बारे में क्या पद्धति अपनाई जाती है; और

(ख) क्या बड़े शहरों में मूल्यों में वृद्धि होने और रिहाईशी मकानों की भारी कमी के कारण उन्हें होने वाली कठिनाइयों का सरकार को पता है और यदि हां, तो कर्मचारियों को राहत देने के लिये क्या कार्यवाही की गई है या करने का विचार है ?

रेल मंत्री (श्री के० हनुमंतैया) : (क) और (ख). स्थानान्तरण आदेश तभी दिये जाते है जब प्रशासनिक हित में ऐसा आवश्यक हो। मण्डल से बाहर का स्थानान्तरण आदेश 250-380 रुपये (प्रा० वे०) के ग्रेड के कर्मचारियों जिनकी वरिष्ठता सभी रेलों के आधार पर गिनी जाती है, को छोड़कर बहुत कम मामलों में दिया जाता है। सरकार कर्मचारियों की कठिनाइयों से अवगत हैं। अतएव स्थानान्तरण कम से कम उतना ही किया जाता है जितना आवश्यक हो। आवधिक स्थानान्तरण की योजना 1968 से ही स्थगित है ।

विभागीय पदोन्नति समिति की बैठक

976. **श्री ओंकार लाल बेरवा :** क्या रेल मन्त्री विभागीय पदोन्नति समिति की बैठक के बारे में 11 अगस्त, 1970 के अतारांकित प्रश्न संख्या 2377 और 30 नवम्बर, के अतारांकित प्रश्न संख्या 2314 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि उन रेलवे अधिकारियों के नाम क्या हैं जिनकी स्थाई नियुक्ति के लिए सिफारिश की गई है ?

रेल मंत्री (श्री के० हनुमंतैया) : विभागीय पदोन्नति समिति ने 17-8-1971 को तीन अस्थाई सहायक यातायात अधिकारियों को स्थाई नियुक्ति के लिए चुना था। श्री एम०सी० डींड्रा और श्री के.डी. सरकार की स्थायी नियुक्ति को पहले ही अधिसूचित किया जा चुका है। तीसरे अधिकारी के सम्बन्ध में अधिसूचना आवश्यक औपचारिकताओं को पूरा कर लिये जाने के बाद जारी कर दी जायेगी ।

11.51 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE REPRESENTATION OF THE PEOPLE ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : Sir.

I beg to lay on the Table—

(1) A Copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 169 of the Representation

of the People Act, 1951 :—

(i) The Conduct of Elections (Fourth Amendment) Rules, 1971, published in Notification No S O 5573 in Gazette of India dated the 23rd December, 1971

(ii) The Conduct of Elections (Amendment) Rules, 1972 published in Notification No S O 70 (E) in Gazette of India dated the 28th January 1972 [*Placed in Library See* No LT—1493/72]

(2) A copy each of the following Notifications (Hindi and English Versions) under sub section ( ) of section 9 of the Representation of the People Act, 1950 —

(i) S O 5006 published in Gazette of India dated the 28th October, 1971 making certain corrections in Schedule VIII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Madhya Pradesh.

(ii) S.O 5240 published in Gazette of India dated the 24th November, 1971 making certain corrections and amendments in Schedule XI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Mysore

(iii) S.O 5251 published in Gazette of India dated the 29th November, 1971 making certain corrections and amendments in Schedule IV to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Gujarat

(iv) S O. 5359 published in Gazette of India dated the 3rd December, 1971 making certain amendments in Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra Pradesh

(v) S O 32 (E) published in Gazette of India dated the 14th January, 1972 making certain amendments in Schedule VI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Jammu and Kashmir [*Placed in Library See* No LT—1494/72]

PROCLAMATIONS REVOKING PRESIDENT'S RULE IN MYSORE AND TRIPURA

SHRI NITIRAJ SINGH CHAUDHARY With your permission, Sir, on behalf of Shri K C Pant,

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 356 (3) of the Constitution –

(1) Proclamation dated the 20 March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th March, 1971 in relation to the State of Mysore published in Notification No G S R 200 (E) in Gazette of India dated the 20th March, 1972.

(2) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st January, 1972 in relation to the State of Tripura, published in Notification No G S R 201 (E) in Gazette of India dated the 20th March, 1972. [*Placed in Library. See* No LT—1495/72]